

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
CP NO. 06/Chd/2017  
along with  
CAVEAT NO. 01/2017**

Kotak Mahindra Bank Ltd.

...Petitioner

Versus.

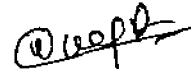
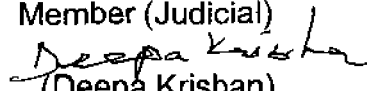
M/s Oswal Spinning & Weaving Mills Ltd. & Ors.

...Respondents

Present: Mr. Manish Jain, Advocate for petitioner.  
None for respondents.

The learned counsel for the petitioner has complied with the directions of the previous order and filed fresh index and completed the annexures. Notice of motion to the respondents for 14.3.2017. The counsel for the petitioner would collect the notices from the office of the NCLT, Chandigarh and despatch the same to the respondents along with a copy of the petition by Speed Post and file affidavit stating compliance of despatch along with acknowledgement dues of postal articles and track report at least three days before the date fixed.

Mr. Rahul Pathak, Advocate has already filed Caveat No. 1/2017 for respondent No. 1 to 3. Notices for interim stay be also issued to Mr. Rahul Pathak, Advocate and the other respondents for 16.02.2017. 'Dasti' service.

  
(Justice R.P. Nagrah)  
Member (Judicial)  
  
(Deepa Krishan)  
Member(Technical)

February 02, 2017  
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